

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:756  
ANSWERED ON:04.03.2005  
PREVENTION OF MONEY LAUNDERING ACT  
Nayak Shri Ananta

**Will the Minister of FINANCE be pleased to state:**

- (a) the details of the administrative set up to implement the Prevention of Money Laundering Act;
- (b) the steps taken by the Union Government to investigate offences under the Act;
- (c) whether the Financial Intelligence Unit has been set up under the Act; and
- (d) if so, the details thereof ?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S.PALANIMANICKAM)

(a) to (d) : In order to implement the provisions contained in Chapter-IV of the Prevention of Money Laundering Act, 2002, sanction has been accorded for setting up of a Financial Intelligence Unit, India (FIU-IND), as a multi-disciplinary unit headed by an officer of the rank of Joint Secretary designated as Director, FIU-IND, to be assisted by a trained technical group of financial sector experts, analysts and I.T. Specialists. In addition, the work relating to investigation etc. of crimes relating to scheduled offences under the said Act is also proposed to be assigned to an existing agency of the Government.